

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

(Arising out of impugned final judgment and order dated 05/12/2013 in WC No. 64559/2012 passed by the High Court of Judicature at Allahabad)

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS.

Respondent(s)

(with office report on default)

Date : 11/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
[IN CHAMBERS]

For Petitioner(s) Mr. Ankur Yadav, Adv.
 Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioners submits that he has already complied with the office report dated 10th February, 2016.

The Registry to verify and list the matter accordingly.

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master